

In the Central Administrative Tribunal
Principal Bench, New Delhi.

OA-1450/88

Date: 7.10 1993

Shri Anup Singh Applicant

Versus

Union of India Respondents

For the Applicant None

For the Respondents Smt. Avnish Ahlawat,
Advocate.

Coram: Hon'ble Mr. J.P. Sharma, Member (Judl.)
Hon'ble Mr. B.K. Singh, Member (A)

1. To be referred to the Reporters or not?

Judgement (Oral)

(By Hon'ble Mr. J.P. Sharma, Member)

The applicant, A.S.I. in the Delhi Police, filed his application for non-inclusion of his name in List E-1 (Executive) of the Delhi Police (Promotion and Confirmation) Rules, 1980. He has prayed for the grant of reliefs that the notification dated 18.12.1987 making the selection of ASI for admission of his name to List E-1 be quashed; and office order dated 27.6.1988 be quashed for not bringing the name of the applicant in List E-1. The order dated 20.7.1988 be quashed which provides for selection for inclusion of name to Promotion List E-1 and the Rule 16(1) be struck down.

2. The respondents have filed their reply.

3. None is present on behalf of the applicant. The case was taken up on the mention of the learned counsel for the respondents when she stated that the relief prayed for by the applicant has since been granted by the respondents themselves and the application has become infructuous.

4. In view of the above facts and circumstances, the application is dismissed as infructuous, leaving the parties to bear their own costs.


(B.K. Singh)

Member (A)


(J.P. Sharma) 10/55
Member (J)